

অসম  ৰাজপত্ৰ

सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 62 Dispur, Thursday, 19th March, 2015, 28th Phalguna, 1936 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 19th March, 2015

No. LGL.113/2014/41.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VI OF 2015

(Received the assent of the Governor on 18th March, 2015)

THE ASSAM APPROPRIATION (NO. I) ACT, 2015

AN
ACT

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year, 2014-2015.

Be it enacted by the Assam Legislative Assembly in the Sixty-sixth Year of the Republic of India as follows:-

- Short title** 1. This Act may be called the Assam Appropriation (No.1) Act, 2015.
- Withdrawal of Rs.37,13,82,000 from and out of the Consolidated Fund of the State of Assam for the financial year, 2014-2015.** 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of **Thirty seven crore thirteen lakh eighty two thousand rupees** towards defraying the several charges which will come in course of payment during the financial year 2014-2015 in respect of the services specified in column (2) of the Schedule.
- Appropriation** 3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year ending on the Thirty-first day of March, 2015.

THE SCHEDULE
(See Sections 2 and 3)

[1] Grant No./ Appropriation	[2] Services and purposes	[3] Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
4	Election Revenue	2,75,00,000		2,75,00,000
14	Police Revenue	2,94,75,000		2,94,75,000
15	Jails Revenue		28,41,000	
19	Vigilance Commission & Others Revenue	1,00,00,000		1,00,00,000

[1] Grant No./ Appropriation	[2] Services and purposes	[3] Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
48	Agriculture Revenue	4,34,00,000	4,34,00,000	
65	Tourism Revenue	
78	Department of WPT & BC (Bodoland Territorial Council)	Capital	2,45,34,000	2,45,34,000
		Revenue	23,36,32,000	23,36,32,000
	Total	Revenue	34,40,07,000	28,41,000	37,13,82,000
		Capital	2,45,34,000		
	Grand Total		36,85,41,000	28,41,000	37,13,82,000

S. M. BUZAR BARUAH,
Secretary to the Govt. of Assam,
Legislative Department, Dispur.